

ITEM NO.1501
(for judgment)

COURT NO.3

SECTION XV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).23659/2015

(Arising out of impugned final judgment and order dated 27-02-2015
in SBSTR No. 59/2006 passed by the High Court of Judicature for
Rajasthan at Jaipur)

M/S UNIVERSAL CYLINDERS LIMITED

Petitioner(s)

VERSUS

THE COMMERCIAL TAXES OFFICER

Respondent(s)

WITH

SLP(C) No. 23664/2015 (XV)

SLP(C) No. 23667/2015 (XV)

SLP(C) No. 23668/2015 (XV)

Date : 23-02-2018 These petitions were called on for
pronouncement of judgment.

For Petitioner(s) Mr. Rabin Majumder, AOR

For Respondent(s) Mr. S.S. Shamsbery, AAG
Mr. Amit Sharma, Adv.
Mr. Sandeep Singh, Adv.
Mr. Ankit Raj, Adv.
Ms. Indira Bhakar, Adv.
Ms. Ruchi Kohli, AOR

Hon'ble Mr. Justice Deepak Gupta pronounced the
judgment of the Bench comprising Hon'ble Mr. Justice
Madan B. Lokur and His Lordship.

Leave granted.

In terms of the signed reportable judgment, the
appeals are allowed.

Pending applications, if any, are disposed of.

(SANJAY KUMAR-I)

AR-CUM-PS

(Signed reportable judgment is placed on the file)

(KAILASH CHANDER)

COURT MASTER

